

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 359 of 2019

IN THE MATTER OF:

M/s Saregama India Limited

...Appellant

Vs

M/s Home Movie Makers Pvt. Ltd.

....Respondent

Present:

For Appellant: Mr. Darpan Wadhwa, Sr. Advocate along with Ms. Vanita Bhargava, Mr. Aseem Chaturvedi, Mr. Milind Sharma and Mr. Maithili Mondra, Advocates

For Respondent: Mr. Jayant Mehta, Mr. Aditya Verma and Mr. Shrey Patnaik, Advocates for Respondent.

ORDER

30.08.2019 According to the learned Counsel for the Appellant the matter is of 'financial debt' on the other hand learned Counsel for the Respondent states that it may be 'operational debt' and even notice under Section 8 of Insolvency and Bankruptcy Code, 2016 was issued. However, before deciding the issue, we give an opportunity to the parties to settle the matter.

Post the appeal 'For Orders' on **13th September, 2019**. The appeal may be disposed on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)